

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

**OA/20/579/2017
Dated:28/02/2019**

BETWEEN:

V. Rajendra Prasad,
S/o. V. Narsimha Rao,
Occ: Voluntary Retd., Loco Pilot (Shunting) /ET,
O/o. CCC/TRSO/Bza,
H.No.53-1-299, Near Ghanta Apartments,
Christhurajapuram, Gunadala, Vijayawada.

..... Applicant

AND

1. Govt. of India rep. by
The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.
2. The Divisional Railway Manager,
SC Railway, Vijayawada Division.
3. The Sr. Divisional Electircal Engineer,
Traction Rolling Stock (Operation),),
SC, Railway, Vijayawada Division.
4. The Sr. Divisional Personnel Officer,
SC Railway, Vijayawada Division.

..... Respondents

Counsel for the Applicant : Mr. B. Rajesh Kumar, Advocate
Counsel for the Respondents : Mrs. A. P. Lakshmi, SC for Rlys.

CORAM

Hon'ble Mrs. Naini Jayaseelan, Admn. Member

ORAL ORDER
{ Hon'ble Mrs. Naini Jayaseelan, Admn. Member}

None present on behalf of the applicant.

2. Learned counsel for the respondents present.
3. It is noticed that counsel for the applicant has not been attending hearings on 02.02.2018, 18.08.2018, 09.03.2018, 27.09.2018, 02.11.2018, and 13.02.2019.
4. In view of the above, the case is dismissed for non- prosecution. No order as to costs.

(NAINI JAYASEELAN)
ADMN. MEMBER

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